

**THE HIGH COURT OF MADHYA PRADESH**

**M.Cr.C. No. 21739 of 2020**

**(Sanjay Vs. State of MP)**

**Indore, Dated: 9/7/2020**

Shri Durgesh Sharma learned counsel for the applicant.

Shri Chetan Jain learned counsel for the Respondent/State.

Heard through video conferencing.

Learned counsel for applicant seeks permission to withdraw the M.Cr.C. with liberty to renew the prayer after the investigation is complete and challan is filed.

Prayer is allowed.

M.Cr.C. is dismissed as withdrawn with liberty as prayed.

C.c. as per rules.

**(Prakash Shrivastava)  
Judge**

BDJ